

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) to (d) Do not arise.

Opening of T.V. Relay Centres during Current Financial Year in Gujarat

1420. SHRI SHANTILAL PURUSHOTTAM DAS PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of T.V. relay stations likely to be set up in Gujarat during the current financial year and

(b) the location of these centres district-wise?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b) Doordarshan's Annual Plan for 1990-91, *inter alia*, provides for establishment of a number of TV transmitters but their locations shall depend upon inter-se priority, for extension of TV service to different uncovered parts of the country.

[*Translation*]

Minerals survey in Narshinghpur, Madhya Pradesh

1421. SHRI S.C. VARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any survey has been conducted in Narshinghpur district in regard to exploration of minerals during the last three years;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government have formulated any scheme for the exploitation of limestone and iron-ore available in Narshinghpur district; and

(d) if so, the time by which it is likely to be implemented?

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THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) Yes, Sir. Surveys conducted by GSI have indicated occurrences of Coal, Dolomite/Limestone and Iron Ore. A total of 7.83 million tonnes of non-coking coal reserve has been estimated in Mohpani Coal field upto a depth of 300 m by Coal India Ltd. A possible reserve of 3.004 million tonnes of limestone of BF grade is also estimated in the district. The iron ore occurrences have not been found promising.

(c) and (d) Preliminary investigations have indicated that the Iron Ore and Limestone occurrences are not of economic significance which would warrant any large scale exploitation.

Licensed Guides in Rajasthan

1423. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of TOURISM be pleased to state:

(a) the number of tourist guides in Rajasthan who have been licensed by Union Government and Rajasthan Government, separately;

(b) the necessity of such guides in Rajasthan to whom licences have been issued by Union Government;

(c) the reasons for such duplication in this regard;

(d) whether unlicensed guides are prohibited from showing historical places; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The Department of Tourism, Government of India have issued licences to 56 tourist guides who are based at Jaipur, whose area of operation is the entire Northern Region of India. The Department of Tourism, Government of Rajasthan have been issued tourist guide licences.

(b) Rajasthan is one of the major tourist destination in India where a large number of foreign tourists come every year. These tourists require to have tourist guide service to explain various archaeological and historical monuments of Rajasthan and many of these guides are qualified to speak different foreign languages other than English.

(c) Licences issued to tourist guides by the Rajasthan Government are only valid for the centres for which these guides are trained, i.e. Udaipur, Jaipur and Jodhpur, while licences issued by the Government of India is valid for the entire Northern Region.

(d) As per the Central Archaeological Act and State Archaeological Act of the Government of Rajasthan no unlicensed guides are allowed to enter archaeological monuments in Rajasthan and function as guides.

(e) This is because unlicensed guides are untrained and they cannot be relied upon to give accurate information regarding the ancient monuments.

[English]

Purchase Tax on Coffee

1424. SHRI B. RAJARAVI VARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether there is a demand for amendment to the Coffee Act to clarify that compulsory and statutory surrender of coffee to the Board is not to be deemed as sale or purchase to exempt it from the purview of purchase/sales tax; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b) Yes, Sir. The matter was examined by the Government and it was decided not to pursue the matter for diverse reasons.

[Translation]

Development of Tourism in Bihar

+1425. SHRI BHOGENDRA JHA: Will the Minister of TOURISM be pleased to refer to the reply given on 20 April, 1990 to Unstarred Question No. 5733 regarding development of certain places in North Bihar and state:

(a) whether the Government of Bihar has sent any proposal to Union Government to include Balirajgarh, Kalyaneshwar (Kalna), Gautamkund, Ahilyasthan, Bishpi, Akragarh etc. the places of archaeological importance in three tourist centres along with Sitamarhi and Vaishali;

(b) if so, the action taken by Government in this regard and the likely time by which these proposals will be cleared; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The Ministry of Tourism have not received proposals for prioritisation in respect of the places as mentioned in the Question except the following two projects for consideration of Central financial assistance during 1990-91:—

1. Development of Abhishek Pushkarni in Vaishali

2. Construction of Cottages at Vaishali

(b) and (c) Detailed project proposals with estimates are awaited from the State Government.

[English]

Export Commitments of Companies

1426. SHRI PHOOL CHAND VERMA: Will the Minister of COMMERCE be pleased to state:

(a) the names of companies who have not fulfilled their export commitments